

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

9. RST.A(IBC)/21(MB)2024
IN
C.P. (IB)/521(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **18.04.2024**

Name of the Party: Arham Jewellery Through Its Proprietor
Vishal Ramesh Jain
Vs
Golden Wealth Advisory Private Limited

Section 7 of Insolvency and Bankruptcy Code, 2016, Rule 11 of NCLT Rules,
2016

ORDER

1. Mr. Yahya Batatawala, Ld. Counsel for the Applicant/ Financial Creditor present physical mode. Mr. Tajesh Madhvi, Ld. Counsel for the Corporate Debtor present through physical mode. The notice is dispensed with.

RST.A(IBC)/21(MB)2024

2. This is an Application filed under Rule 11 of NCLT Rules, seeking restoration of the Company Petition i.e. C.P. (IB)/521(MB)2023 which was dismissed on 06.10.2023.
3. The Applicant Approached the Hon'ble NCLAT for setting aside the order passed by this Tribunal. In view of Order dated 21.03.2024 passed by this Hon'ble NCLAT, the present Company Petition is restored.

4. In view of aforesaid submission(s), the present Restoration Application is **allowed** and disposed of.
5. The Registry is directed to list present Company Petition alongwith RCP on **19.06.2024**.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)